

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 3/2003

M.B. Saxena, S/o. S.B. Saxena,
age 62 yrs. Retd. UDC, Commander
Works Engineer, (Project), MES,
P.B. No. 84, Mall Road, Cantt.
Jabalpur (M.P.) - 482 001.
R/o. 1200/1, Sethi Nagar, Gupteshwar
Mandir Ke-Pass, PO : Vidyut Nagar,
Rampur, Jabalpur (M.P.) - 482008.

... Applicant

V e r s u s

1. Union of India, Through Secretary,
Ministry of Defence, New Delhi -
110011.

2. Commander Works Engineer (Project),
MES, P.B. 89, Mall Road, Cantt.
Jabalpur - 482 001 (M.P.).

3. Chief Controller of Defence
Accounts - (Pension), Dropadi
Ghat, Allahabad - 211014.

... Respondents

Counsel :

Shri M.B. Saxena for the applicant.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman.
Hon'ble Shri Sarveshwar Jha - Member (Admnv.).

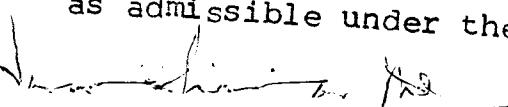
O R D E R (Oral)
(Passed on this the 13th day of January 2003)

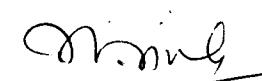
Heard. The applicant has approached this
Tribunal against non-revision of his pension arising out of
Assured Career Promotion (ACP) having been granted to him,
raising his basic pay from Rs. 5,700/- to Rs. 5,900/- with
effect from 01/08/2000 under the ACP Scheme. It transpires
that the Chief CDA (Pension) Allahabad has not issued the
Corrigendum PPO so far, whereas the revised Last Pay
Certificate in the case of the applicant has already been
issued by respondent No. 2 vide their letter dated 16th
February 2002 (Annexure A-1). It also transpires that the

applicant has submitted a representation, a copy of which is placed at Annexure A-2 which is in continuation of the internal communication of the respondents, a copy of which is placed at Annexure A-1.

2. On consideration of the application it appears that the respondents should have issued the Corrigendum PPO on time. As they have inappropriately delayed the matter, we are of the view that this OA can be disposed of at this stage itself while hearing on the point of admission with direction to the respondents (respondent No. 2 and 3) to issue Corrigendum PPO keeping in view the applicant's representation, a copy of which is placed at Annexure A-2, within a period of 3 months from the date of receipt of a copy of this order. The applicant shall have liberty to make a copy of this OA available to the respondents to facilitate better examination and understanding of this case and issue of the above mentioned order within the said time period.

3. With this, this OA stands disposed of in terms of the above directions. After the above orders have been dictated the learned counsel for the applicant also referred to his prayer in paragraph 8.1, that interest be paid to him on delayed payment of arrears of the revised pension. The respondents are directed to look into this aspect of his prayer also and pay the interest as admissible under the rules.


(SARVESHWAR JHA)
MEMBER (A)


(N.N. SINGH)
VICE CHAIRMAN

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

प लिलिपि आवे जित:-

- (1) शहिर, जाय नामांकन दाता दुर्देविश्वासन, जबलपुर
- (2) ~~प्रिया निधि~~.....ने ताउंसल
- (3) ~~प्रिया निधि~~.....ने ताउंसल
- (4) दुर्देविश्वासन, जबलपुर दाता

राजस्थान एवं उत्तराखण्ड राज्यकार्यालय

M. B. Sircar ^{ACC}
Res no 2 & 3 with p.d.L
3/1/03

उप सचिव
15/1/03

Issued
(on 16.1.03)
B/S